

	1986-87	1987-88	1988-89
Lower Courts	1615	1415	1755
Amount spent (Rs. in lakhs approx.)	6.94	4.88	3.98

(b) Advocates are appointed by Vice Chairman, DDA from the panel of the DDA on the basis of their merit. For the cases in the Supreme Court, fee is paid as prescribed in Schedule I & II of the Supreme Court Rules. Counsel engaged for the High Court cases are paid at the Government of India rates. The Standing Counsel, the Addl. Standing Counsel and the Arbitration Counsel are given a monthly retainership of Rs. 1500/-, Rs. 1000/- and Rs. 700/- respectively, in addition to the fee paid in each case and a conveyance allowance at the rate of Rs. 475/- per month. A fixed monthly retainer fee of Rs. 2000/- is paid to the Panel Lawyers for the subordinate courts.

(c) No, Sir.

(d) Does not arise in view of reply to (c) above.

[English]

Rehabilitation of mentally retarded persons

1419. SHRI TARIF SINGH: Will the Minister of WELFARE be pleased to state:

(a) whether Government have any proposal to rehabilitate and establish mentally retarded persons;

(b) if so, the action taken to register the names of mentally retarded persons in regional employment exchanges;

(c) whether it is also a fact that mentally retarded persons are not permitted to have share in the inherited properties; and

(d) if so, the steps contemplated by Government to overcome such discrimination?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN): (a) and (b). Placement services to persons with mild mental retardation are being provided by the existing Special Employment Exchanges for the Physically Handicapped, and by the Vocational Rehabilitation Centres for the Handicapped, depending upon their suitability to the job.

(c) No, Sir.

(d) Does not arise.

[Translation]

Survey to Identify Sugar Mill Areas

1420. SHRI RAMLAL RAHI: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) whether Government propose to survey and assess the areas of Uttar Pradesh where co-operative sugar mills can be set up; and

(b) if so, the details thereof?

THE MINISTER OF FOOD AND CIVIL SUPPLIES (SHRI NATHU RAM MIRDHA): (a) and (b). The Central Government does not propose/identify or survey any specific areas to set up new sugar factories in any part of the country (including areas of Uttar Pradesh). The State Governments are required to assess the potentiality/availability of sugarcane cultivation while recommending the application to the Central Government for establishment of new sugar factories.

[English]

Accident at Sripur Seam Incline under Sripur Area of Eastern Coalfields Ltd.

1421. **SHRI HARADHAN ROY:** Will the Minister of LABOUR be pleased to state:

(a) whether an accident occurred at Sripur Seam Incline under Sripur Area of the Eastern Coalfields Ltd. on 23 January, 1990.

(b) if so, the causes of the accident; and

(c) the action taken by the management and Director General of Mines Safety?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN): (a) Yes, Sir.

(b) While a gang of loaders was running to safety after hearing the warning whistle of overman about an impending fall of roof in a goaf, some of them were thrown on the ground due to high velocity of air expelled from the goaf, resulting in a fatal injury to one loader and serious bodily injury to another.

(c) The inquiry into the accident conducted by an officer of the Directorate General of Mines Safety revealed that the sudden collapse of the roof could not be anticipated and that the accident was not on account of lapse on the part of any person.

Illegal Constructions on Common Land by Allottees of DDA Flats

1422. **SHRI K. PRADHANI:** Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether Government are aware that there is a sharp increase of illegal constructions and encroachments in DDA flats in the Capital during the last few years;

(b) whether Government propose to take any action against the owners who have illegally constructed or encroached the common land in the DDA flats in Delhi; and

(c) if so, the details thereof?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) to (c). During the last three years, DDA has issued show cause notices in 3686 cases where illegal constructions in DDA flats were detected, lodged 29 FIRs, carried out 255 demolition operations and sealed 7 flats. In addition, the Slum Wing took action under Public Premises (Eviction of unauthorised occupants) Act against around 2000 cases of unauthorised construction in slum tenements, lodged 300 FIRs and carried out 40 demolition operations.

Import of Sugar

1423. **SHRI K. PRADHANI:** Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) whether imports of sugar have been arranged/are being arranged through a NRI owned companies;

(b) if so, the total quantity with value of sugar proposed to be imported through the NRI owned companies; and

(c) the reasons for contracting imports